

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).21129/2025

[Arising out of impugned final judgment and order dated 12-12-2025 in ABA No.1443/2024 passed by the High Court of Judicature at Bombay]

VIKRAM PANNALAL JAIN

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ANR.

Respondent(s)

(IA No. 334835/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 334837/2025 - EXEMPTION FROM FILING O.T., IA No.338070/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-12-2025 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH
(VACATION BENCH)

For Petitioner(s) : Mr. Pravartak Suhas Pathak, AOR
Mr. Manish Gala, Adv.
Mr. Nilesh Gala, Adv.
Mr. Ritu Raj, Adv.
Mr. Ankit Shah, Adv.
Mrs. Alpa Gala, Adv.

For Respondent(s) : Mr. Shrirang B. Varma, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR

Mr. Mahesh Rajpapat, Adv.
Mr. Mayank Kshirsagar, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable on 18.02.2026.
2. Mr. Aaditya Aniruddha Pande, AOR and Mr. Mayank Kshirsagar, AOR, accept notice on behalf of respondent nos.1 & 2, respectively.
3. Meanwhile, the arrest of the petitioner in FIR No.320/2024

registered at Police Station LT Marg, Mumbai under Sections 420, 406 and 34 of the Indian Penal Code, 1860 shall remain stayed subject to his joining and fully cooperating with the ongoing investigation and subject to further condition that he will furnish adequate security to the satisfaction of the Chief Judicial Magistrate, which should be sufficient enough to protect the interest of the complainant.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR